

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Customs Appeal No. 52747 of 2015

[Arising out of Order- in- Appeal No. CC(A) CUS/I&G/134/2015 dated 17.02.2015 passed by the Commissioner of Customs (Appeals) New Delhi].

Shri P Saranavas

Appellant

Vs.

**Commissioner of Customs
New Delhi**

Respondent

Appearance:

None for the Appellants

Shri A K Singh, DR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 07.07.2017

FINAL ORDER No.55106 /2017

Per: Justice (Dr.) Satish Chandra:

Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. Shri A K Singh, learned DR appeared for the respondent- Revenue. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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